

**Shri Tyagi:** My intention is this. I want to know whether others living in the same area and in the same economic conditions are given equitable treatment as is given to those who belong to the Scheduled Tribes.

**The Minister of Home Affairs (Shri G. B. Pant):** So far as the general law and order rights are concerned, they are common to all citizens, whether they belong to the Scheduled Tribes or to others. So far as developmental matters go, there is a general fund, the benefit of which is available to every citizen and every class and every section. There are some special allotments and grants made for the Scheduled Tribes that are available exclusively to the members of the Scheduled Tribes. There are also certain grants intended for the benefit of Scheduled Castes and Backward Classes. Those who come within those categories receive that benefit, in addition to what they can get out of the general fund—from those grants.

**Shri Tyagi:** So, Sir, may I take it

**Mr. Speaker:** There is no question of 'So, Sir' Shri Bhakt Darshan

श्री भक्त दर्शन माननीय मंत्री जी के उत्तर से यह स्पष्ट है कि जिन राज्यों में इस समय शैड्यूल्ड एरियाज हैं, वही जो राज्य सरकारों से इस बारे में राय मांगी गई है। मैं जानना चाहता हूँ कि जिन राज्यों में अभी तक शैड्यूल्ड एरियाज नहीं हैं क्या उन राज्य सरकारों में मे किमी राज्य सरकार से भी इस बारे में पूछा गया है या किमी राज्य सरकार ने सुझाव दिया है और क्या उत्तर प्रदेश की सरकार से इंडो तिब्बत बोर्डर को शैड्यूल्ड एरिया बनाने के बारे में कोई सुझाव प्राप्त हुआ है ?

श्री गो० ब० पन्त जी नहीं ।

**Shri Tyagi:** From the explanation given by the Home Minister, I have concluded that a person not belonging to the Scheduled Castes but residing in the same area. . . .

**Mr. Speaker:** Even in the Scheduled Areas, special attention is bestowed upon the Scheduled Tribes and Scheduled Castes, to the extent allowed to them whether inside or outside the Scheduled Area.

**Shri Tyagi:** My question is whether the other persons living in the same conditions of poverty are given the same preferential treatment.

**Mr. Speaker:** Next question. The hon Member is trying to argue and force the Government to do away with certain privileges given to the Scheduled Tribes.

**Shri Tyagi:** No, Sir

**Mr. Speaker:** Merely because non-scheduled Tribes are living in Scheduled Areas, should preferential treatment be given to them also? Whatever is possible is being done. The answer is clear, unless the hon Member wants to impose upon the Government a particular course of action. He might take another opportunity to discuss this matter.

**Shri Tyagi:** Thank you.

#### Violation of Foreign Exchange Regulations.

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*1541	{	Shri Vidya Charan Shukla:
		Shri Ram Krishan Gupta:
		Shri S. M. Banerjee:
		Shri Tangamani:
		Shri A. K. Gopalan:
		Shri Vajpayee:
		Shri Nagi Reddy:
		Shri Vasudevan Nair:
		Shri Rami Reddy:
		Shri D. C. Sharma:
Shri Parulekar:		
Shri Jagannatha Rao:		
Shri P. C. Borooah:		

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 300 on the 28th November, 1958 and state:

(a) what is the present stage of the adjudication proceedings started

against Shri S P Jain under the Foreign Exchange Regulation Act;

(b) whether explanation of the party, as per notice served on him, has been received, and

(c) whether any decision has been taken by the Director of Enforcement about adjudicating the matter?

The Minister of Revenue and Civil Expenditure (Dr B. Gopala Reddi): (a) to (c) Shri Jain's explanation in regard to the existence of a Deutsche Mark account in West Germany has been received. His arguments in defence have also been heard and the hearing completed. The case is now awaiting the final orders of the Director of Enforcement.

Shri Vidya Charan Shukla: What are the salient features or points of the explanation submitted by Shri Jain?

Dr. B. Gopala Reddi: The matter is before a quasi-judicial authority. The whole matter is *sub judice*.

Shri Vidya Charan Shukla: No, Sir. I only wanted to know the salient points of the explanation given.

Mr. Speaker: Explanation won't be given. The matter is pending before a tribunal. All these details ought not to be asked here.

Shri Vidya Charan Shukla: Have Government decided whether Shri Jain is to be proceeded against under section 23(A) or section 23(B) of the Foreign Exchange Regulation Act?

Dr. B. Gopala Reddi: This is not a matter for Government. It is for the Director of Enforcement, a quasi-judicial authority, to decide the matter.

Shrimati Renu Chakravartty: In view of the fact that a statement has been made that Shri Jain has a large bank deposit in West Germany, may I know whether he actually took the permission of the Government to open this bank account? If not, what

steps are proposed to be taken on that account?

Dr. B. Gopala Reddi: He has not taken any permission at all. If permission was taken, there would have been no question of inquiry, adjudication etc. But his explanation is now being considered by the Director of Enforcement. It is *sub judice*.

Shri S M Banerjee: In reply to a previous question, the hon. Minister stated that a diary was also seized. May I know what was contained in the diary and whether it is a fact? May I know what was contained in this diary had necessitated more serious investigation?

Mr. Speaker: How can the hon. Minister carry in his mind what is contained in the diary?

Shri Tangamani: In reply to a previous question, the Minister stated that there was an attempt to seize the document, and the document was recovered from him and it contained valuable information also. So as a result of that, was a separate prosecution launched?

Mr. Speaker: Order order. That is another matter. And when I am dealing with Shri S M Banerjee, why should Shri Tangamani get up and ask this question? Shri S M Banerjee wanted to know from the hon. Minister what are the contents of the diary. This is too much.

Shri D C Sharma: May I know if there is any proposal under the consideration of Government to amend the Foreign Exchange Regulation Act in order to make the procedure of enforcement more speedy and deterrent?

Dr. B. Gopala Reddi: No, Sir.

Shri Tangamani: Why has there been delay in launching a prosecution against Shri Jain when under similar circumstances, the son of Shri Ramnath Goenka was prosecuted and

find before the Presidency Magistrate, Madras?

**Dr. B. Gopala Reddi:** I do not know about that case, but, as I said, the arguments were concluded in the first week of February, and it is being considered by the Director. There is no inordinate delay in the matter.

**Shri Nagi Reddy:** In answer to the previous question, it was stated that the documents seized contained a diary and some papers which appeared to indicate maintenance of foreign currency accounts by Shri Jain. May I know whether Government have calculated the total amount as per those documents maintained in foreign currency accounts by Shri Jain?

**Dr. B. Gopala Reddi:** The Director of Enforcement is looking into the matter. That is the matter which is being investigated and also adjudicated.

**Shri Jaganatha Rao:** In view of the fact that it was stated that evidence was closed as long ago as the first week of February, why is there so much delay in the Director of Enforcement submitting his award?

**Dr. B. Gopala Reddi:** Some complicated documents were produced in evidence. They are being looked into.

**Shri Nagi Reddy:** It was said last time that an unsuccessful attempt was made by Shri Jain to snatch away and tear off some documents. May I know why Government have not initiated criminal proceedings against him for interfering with the implementation of justice?

**Mr. Speaker:** I am not going to allow that question. It does not arise out of the question.

**Shri Nagi Reddy:** The question relates to a person trying to violate the foreign exchange regulations. The question asked was whether he tried

to interfere with the administration of justice.

**Mr. Speaker:** But is that referred to in this question?

**Shri Nagi Reddy:** Yes.

**Shri Vittal Rao:** rose—

**Mr. Speaker:** How can all hon. Members ask questions at the same time? I am asking Shri Nagi Reddy to ask his question. Why should Shri T. B. Vittal Rao get up?

**Shri Nagi Reddy:** The question was put last time and an answer was given by the Finance Minister that an unsuccessful attempt was made by him to snatch and tear away some of the documents. My question is why no action or criminal proceedings were taken against him for trying to obstruct a government officer from doing his duty.

**Mr. Speaker:** How does this arise out of this question?

**Shri Nagi Reddy:** This question is on foreign exchange. At that time when the government officer tried to get at the documents there was an attempt made—a conscious and powerful attempt—to tear away the documents themselves.

**Mr. Speaker:** I do not allow this.

**Shri Nagi Reddy:** Should I put a different question?

**Mr. Speaker:** I cannot allow the hon. Member to put the same question in a different form.

**Shri Nagi Reddy:** Should I place a different question on the Table for that?

**Mr. Speaker:** Certainly, if the hon. Member wants to elicit information on a particular matter which does not arise out of this here, I need not instruct him what to do. He should put a different question.

**Shri Punnoose:** May I point out that it has reference to a question....

**Mr. Speaker:** Shri Vajpayee.

**Shrimati Bena Chakravartty:** I would like to have a clarification, Sir. If a particular question arises out of an answer to an earlier question, are we not entitled to ask a question to elicit further information?

**Mr. Speaker:** My answer would be this. Unless that question arises out of this question now before us, I would not allow it. The question may arise out of another question. The hon. Member may table another question. Hon. Minister cannot be expected to carry every blessed thing in their minds in order to answer every possible question whether arising out of this or not.

**Shri S. M. Banerjee:** It was said in the reply.....

**Mr. Speaker:** I have called Shri Vajpayee.

**Shri Vajpayee:** May I know if the Government have issued any instructions or directions to the Director of Enforcement regarding prosecutions to be launched against Shri S. P. Jain; and, if so, what is the nature of those instructions?

**Dr. B. Gopala Reddi:** The question does not arise at all.

**Mr. Speaker:** The hon. Minister has already said it is an autonomous body. Therefore, it is left to that body to launch prosecutions or not.

#### Solar Energy

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\*1542. { Shri Ram Krishan Gupta:  
Shri Naval Prabhakar:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state the extent to which experiments for harnessing solar energy, which were being conducted in the laboratories under the Central Government, have been successful?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun

Kabir): Some success has been achieved by the National Physical Laboratory in designing a solar water heater for the supply of hot water for domestic use. The Laboratory has also developed a method for distilling water for use in places where the water supply is brackish and cannot be directly used for drinking or cooking.

**Shri Ram Krishan Gupta:** May I know the total amount spent so far on this solar heater?

**Shri Humayun Kabir:** No separate account is maintained as this is a part of the normal work of the National Physical Laboratory.

**Shri Bose:** May I know if Government are aware of the fact that a very advanced type of this solar energy apparatus has been invented in other countries, especially in Russia, and may I know also whether Government is taking advantage of those things?

**Shri Humayun Kabir:** We have seen newspaper reports to that effect; but, we have no further information.

#### Steel Plants

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\*1543. { Shri Ram Krishan Gupta:  
Shri Osman Ali Khan:  
Shri Assar:  
Shri Naval Prabhakar:  
Shri Bhakt Darshan:  
Shri Bibhuti Mishra:  
Shri Vajpayee:  
Shri Damani:  
Shri Khadiwala:  
Shri K. B. Malviya:  
Shri N. R. Muniswamy:  
Shri Daljit Singh:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the progress made so far in setting up of the three steel plants;

(b) the total amount spent so far and the amount likely to be spent during 1959-60 (plant-wise);